

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP. No...../199

Union of India & another Versus Kanhiya Lal

Date of Order	Orders
	MA 154/97 (OA 243/95)
27.5.1997	<p>Mr. M. Rafiq, counsel for the applicants-respondents Mr. W. Wales, counsel for respondent-applicant</p> <p>This is a petition for extension of time for implementing the order dated 22.10.1996 in O.A. No. 243/95. The ground on which the extension is sought is that Hon'ble the Supreme Court in Civil Appeal No. 16851/96 Union of India and others Vs. A.J. Fabian decided on 9.12.1996 has taken a contrary view in the matter in controversy and as such the respondent petitioners want to file a SLP against the order of the Tribunal.</p> <p>The order of the Tribunal was to be complied with by February, 1997. This application has been made after a considerable delay. However, in the interest of justice, the respondents-petitioners are allowed time till the end of July, 1997 to file SLP and to obtain stay or to implement the order of the Tribunal.</p> <p>The M.A. stands disposed of accordingly.</p> <p style="text-align: right;">(RATAN PRAKASH) MEMBER (J)</p>